

ITEM NO.34

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 4712/2023

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS.Appellant(s)

VERSUS

M/S GAURSONS INDIA LTD & ANR.

Respondent(s)

([Only SLP (C) No. 8010 of 2024 is to be listed under this item] )

WITH

SLP(C) No. 8010/2024 (XI)  
)

Date : 16-12-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Binay Kumar Das, AOR  
Ms. Priyanka Das, Adv.  
Ms. Neha Das, Adv.  
Mr. Shivam Saxena, Adv.  
Mr. Shivam Saksena, Adv.  
Mr Vipin Kumar Saxena,Adv.

For Respondent(s)

Mr. Aditya Singh, AOR  
Mr. Aditya Kumar, Adv.  
Ms. Wani Vaishnavi Maruti, Adv.  
  
Mr. Anand Shankar Jha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 8010/2024

Respondent no.1 has filed counter affidavit.

Contd...

As per office report, ld. Counsel for the petitioner has neither taken fresh steps nor filed fresh particulars in respect of respondent no.2 despite last opportunity having been granted. However, ld. counsel, Mr Abhinav Singh appearing on behalf of Mr Shashank Shekhar Singh, Advocate-on-record undertakes to appear for the said respondent and seeks time for filing vakalatnama and counter affidavit. Be filed within four weeks time.

List again on 31.01.2025.

SUJATA SINGH  
Registrar

HJ